

**IN THE COURT OF ACMM -EAST KKD DELHI**

**State vs. Nikhil Raj**  
**FIR no. 0049/2020**  
**PS Preet Vihar**

**06.07.2020**

**Through Video conferencing**

**Application for releasing of bicycle on superdari.**

Present: Ld. APP for the State through VC.  
Ms. Tanya Kathuria, Ld. counsel for applicant through VC.  
Reply received from the IO.  
Submission heard. Reply perused.

In view of the judgement of Hon'ble High Court of Delhi in the case of **Manjeet Singh Vs. State Crl. M.C. 4485/2013 and Crl. M.A. No. 16055/2013**, the above said article be released to the applicant on superdari on furnishing indemnity bond in the sum of Rs. 2,000/- (Rs. Two thousand only) to the satisfaction of the IO.

The SHO/IO is further directed to ascertain and satisfy himself about the ownership of the article in question and also to take the photographs of the case property alongwith the negatives duly authenticated and certified and a detailed punchanama be also prepared of the property before such release. It is also directed that the investigating officer shall keep on record the permanent address of the applicant, his/her identity proof, his/her address proof as well as his/her phone number. It is further directed that the applicant shall join the investigation/trial as and when directed to do so and will also

undertake that he/she will intimate to the court and address which he/she may change during the course of time.

Photographs shall be placed on record alongwith the Negative/CD. If the photographs are taken from digital camera, there is no need to place negatives on record.

Applicant shall be at liberty to dispose off the case property.

The documents of the property which are found genuine during investigation be also released to the rightful claimant. Application is disposed off accordingly. Copy of this order be given dasti to the applicant.

Copy be sent to the Id. Defence counsel on his E-mail and order be uploaded on the server.

Ld. Counsel for the applicant is directed to file the original application along with documents within 7 days of the opening of the court.

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**(DINESH KUMAR)**  
**ACMM (EAST)/KKD/06.07.2020**

**IN THE COURT OF ACMM -EAST KKD DELHI**

**FIR No. 125/2020  
PS Preet Vihar  
State Vs Unknown**

**06.07.2020**

**Through Video conferencing**

**Application for releasing vehicle no. DL-1LV-0935 (Maruti Echo Flaxi Green) on superdari.**

Present: Ld. APP for the State through VC.

Sh. Jogesh Gupta, Id. Counsel for the applicant.

There is no vakalatnama filed along with the application.

Ld. Counsel seeks time to file the vakalatnama. It be filed on the E-mail ID of the Court.

Put up for arguments on the application on 07.07.2020.

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**(DINESH KUMAR)**  
**ACMM (EAST)/KKD/06.07.2020**

**IN THE COURT OF ACMM -EAST KKD DELHI**

**State vs. Manoj Kumar  
FIR No. 269/2020  
PS New Ashok Nagar  
U/s 392/411 IPC**

**06.07.2020  
Through Video conferencing**

**A bail application under Section 437 Cr.P.C. through VC.**

Present: Ld. APP for the State through VC.

Sh. Manoj Kumar, ld. Counsel for the applicant  
through VC.

There is no vakalatnama filed along with the  
application.

Ld. Counsel seeks time to file the vakalatnama. It be  
filed on the E-mail ID of the Court.

Put up for arguments on the application on 07.07.2020.

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**(DINESH KUMAR)**  
**ACMM (EAST)/KKD/06.07.2020**

**IN THE COURT OF ACMM -EAST KKD DELHI**

**FIR No. 125/2020  
PS Preet Vihar  
State Vs Unknown**

**06.07.2020**

**Through Video conferencing**

**Application for releasing vehicle no. DL-1LP-2178 (Mahindra Light Good Vehicle) on superdari.**

Present: Ld. APP for the State through VC.

Sh. Jogesh Gupta, Id. Counsel for the applicant.

There is no vakalatnama filed along with the application.

Ld. Counsel seeks time to file the vakalatnama. It be filed on the E-mail ID of the Court.

Put up for arguments on the application on 07.07.2020.

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**(DINESH KUMAR)  
ACMM (EAST)/KKD/06.07.2020**

**IN THE COURT OF ACMM -EAST KKD DELHI**

**State vs. Shahruk**  
**FIR No: 0042/2020**  
**PS New Ashok Nagar**  
**U/s 279/337 IPC**

**06.07.2020**

**A bail application under Section 437 Cr.P.C. through VC.**

Present: Ld. APP for the State through VC.  
Sh. B.K. Santoshi, ld. Counsel for the applicant/  
accused through VC  
HC R.S. Tomar, from PS New Ashok Nagar

At this stage, it is noticed that this application has been moved in a wrong FIR. FIR no. 42/2020, is an FIR u/s 279/337 IPC and no accused is stated to have been in J.C in the said case.

In these circumstances, the application is not maintainable.

**Same is dismissed** and disposed of accordingly.

Copy be sent to the ld. Defence counsel on his E-mail and order be uploaded on the server.

Ld. Counsel for the applicant is directed to file the original bail application along with documents within 7 days of the opening of the court.

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**(DINESH KUMAR)**  
**ACMM (EAST)/KKD/06.07.2020**

**IN THE COURT OF ACMM -EAST KKD DELHI**

**State vs. Wasim**  
**FIR No: 0054/2020**  
**PS Preet Vihar**  
**U/s 379/356/411/34 IPC**

**06.07.2020**

**A bail application under Section 437 Cr.P.C. through VC.**

Present: Ld. APP for the State through VC.  
Sh. Vishnu Dutt Sharma, ld. Counsel for the applicant/  
accused through VC  
Reply has already been received from the IO  
Accused is stated to be in JC.  
Submissions on bail application heard.  
Reply of IO perused.

It is stated by learned counsel for accused/applicant through VC that the accused has been falsely implicated in the present case and he is in custody since 19.06.2020. It has been argued that investigation in the matter has already been completed and no fruitful purpose would be served by keeping the accused/applicant in J/C. Nothing has been recovered from his possession and the alleged recovery has been planted upon the accused. Hence, it is prayed, that accused/applicant may be granted bail.

I have heard the submissions and perused the record.

The accused is shown to be in custody since 19.06.2020. His custody is not required for further investigation. This is a period when there is need of decongestion of jails due to COVID-19 Pandemic. Considering the circumstances, nature of offence in question and the age of the accused/applicant, accused/applicant is hereby granted bail on

furnishing bail bond in the sum of Rs. 20,000/- with one surety of like amount and subject to verification of address of accused as well as his surety, with the following directions : -

1. He shall not change his address without intimation to the Court.
2. He will not try to influence the witnesses.
3. He will not leave the country without prior permission of the court.
4. He will not involve in similar type of offences after releasing on bail. If he is found indulge in similar such type of offences in future, State shall be at liberty to move an application for cancellation of his bail.

With above directions, bail application of accused stands disposed of.

Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused.

Copy be sent to the Id. Defence counsel on his E-mail and order be uploaded on the server.

Ld. Counsel for the applicant is directed to file the original bail application along with documents within 7 days of the opening of the court.

**(DINESH KUMAR)**  
**ACMM (EAST)/KKD/06.07.2020.**

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